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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

Regn. No. CCP 72/89 in OA 689/88

Date of decision: 5.5.89

Shri D.D. Prashar

Applicant

Vs.

Ms. Praveen Mahajan

Respondent

PRESENT

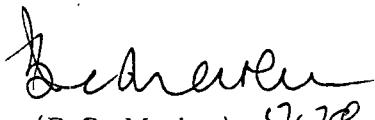
None for the applicant.

Mrs. Raj Kumar Chopra, counsel, appears and accepts notice for the respondents.

CORAM

Hon'ble Shri B.C. Mathur, Vice-Chairman.

This is a contempt petition filed by Shri D.D. Prashar against the orders of this Tribunal quashing the transfer of the applicant from Delhi to Ambala. The applicant has filed a copy of decision dated 30.1.89 in a review application. The review application was rejected on the ground that the transfer order was punitive in nature and, therefore, had to be quashed. A clarification was sought by the respondents in RA 34/89 saying that the order which was quashed by this Tribunal was a general order affecting a large number of persons and it was clarified that that quashing was in respect of the applicant alone and did not concern others. This clarification has been given on 17.4.89. Mrs. Raj Kumari Chopra, counsel, who appears for the respondents states that the order cancelling the transfer of the applicant is being implemented. In the circumstance, the C.C.P. is dismissed and notice of CCP discharged.


(B.C. Mathur) 5/5/89
Vice-Chairman